

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

Item No.216 – IA 560 of 2022  
Item No.217 – IA 597 of 2022  
Item No.218 – IA 627 of 2022  
Item No.219 – IA 692 of 2022  
Item No.220 – IA 690 of 2022  
Item No.221 – IA 777 of 2022  
In  
CP(IB) 268 of 2020

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Arrow Engineering Ltd  
V/s  
Golden Tobacco Ltd

.....Applicant

.....Respondent

**Order delivered on 17/10/2022**

**Coram:**

Dr. Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Navin Pahwa, Sr. Adv. a.w Mr. Ravi Pahwa, Adv.  
Mr. Saurabh Soparkar, Sr. Adv. for Applicant No.2  
Mr. Sumesh Dhawan and Raghav Demble  
For the Respondent : Mr. Masoom Shah, Adv. Mr. Robin Jaisinghani, Adv.  
For Arrow Engineering :” Mr. Anurag Bisaria, Adv. Mr. Yatin Oza, Sr. Adv.

**ORDER**

**IA 560 of 2022**

List for hearing on 11.11.2022.

**IA 597 of 2022**

Learned Counsel Mr. Dhawan states that they have filed complaint against the IRP before IBBI. Learned Counsel is directed to update the status of the complaint before IBBI and apprise the court.

List for hearing on 11.11.2022.

**IA 627 of 2022**

List for hearing on 11.11.2022.

**IA 692 of 2022**

Learned Counsel Mr. Bisaria states that reply of Respondent no.2 has not come on record. Learned Counsel further states that some more time may be granted. As a last chance, one-week time is granted to file reply with copy to other side. Learned Senior Counsel Mr. Oza states that they have filed complaint against the IRP before IBBI. Learned Sr. Counsel is directed to update the status of the complaint before IBBI and apprise the court.

List on 11.11.2022.

**IA 690 of 2022**

Interim to continue till further order.

List on 11.11.2022.

**IA 777 of 2022**

In compliance of the order dated 26.09.2022, judgment dated 01.06.2022 of Hon'ble NCLAT, Principal Bench, New Delhi is placed before us. Learned Senior Counsels Mr. Pahwa and Mr. Soparkar for the applicants states that the said order relied by the applicant is stayed by the Hon'ble Supreme Court on 19.09.2022. Soft copy is placed before us which reads as under:

*“in the meantime and until further order, operation and effect of the impugned order shall remain stayed.*

List on 11.11.2022.

-Sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**